



राजपत्र, हिमाचल प्रदेश

हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

मंगलवार, 28 अक्तूबर, 2025 / 06 कार्तिक, 1947

हिमाचल प्रदेश सरकार

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 27th September, 2025

No. HHC/GAZ/14-390/2019.—Hon'ble the Chief Justice has been pleased to grant 05 days earned leave w.e.f. 06-10-2025 to 10-10-2025 with permission to prefix Dussehra Holidays
161—राजपत्र / 2025—28—10—2025 (7065)

and Sunday falling *w.e.f.* 01-10-2025 to 05-10-2025 and suffix 2nd Saturday and Sunday falling on 11-10-2025 and 12-10-2025 in favour of Ms. Shweta Narula, Civil Judge-*cum*-JMFC, Karsog.

Certified that Ms. Shweta Narula is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Shweta Narula would have continued to hold the post of Civil Judge-*cum*-JMFC, Karsog, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 6th October, 2025

No. HHC/GAZ/14-53/74-VII.—Pursuant to Registry Notification No.HHC/GAZ/14-53/74-VII, dated 22nd September, 2025 Hon'ble the Chief Justice in exercise of the powers vested under Article 229 of the Constitution of India all other powers enabling in his behalf, has been pleased to order the posting of following two Judicial Officers in the Registry of this High Court:—

1. Sh. Rajeev Bali, District and Sessions Judge under transfer as LR-*cum*-Principal Secretary (Law) is posted against the vacant post of District and Sessions Judge (Leave/Training Reserve) in the Registry of the Hon'ble High Court and he shall discharge the duties as may be assigned till issuance of necessary orders regarding his posting as LR-*cum*-Principal Secretary (Law) by the State Government.
2. Sh. Nitin Kumar, Registrar is posted as Registrar (Rules & Judges Branch) in the High Court of Himachal Pradesh, Shimla. He shall also look after all other works assigned to his predecessor.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 7th October, 2025

No. HHC/Admn.6 (23)/74-XVII.—Hon'ble the Chief Justice in exercise of the powers vested in him under Rule 2(32) of Chapter 1 of H.P. Financial Rules, 2009 has been pleased to

declare the Civil Judge-cum-JMFC (2), Ghumarwin as Drawing and Disbursing Officer in respect of the Courts of Additional District and Sessions Judge, Ghumarwin and also the Controlling Officer for the purpose of salary, T.A. etc. in respect of Class II to IV establishments attached to the aforesaid Courts under Major head "2014 Administration of Justice" till Dr. Mohit Bansal, Additional District and Sessions Judge, Ghumarwin joins his duty.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 8th October, 2025

No. HHC/Admn.16(21)75-V.—Hon'ble the Chief Justice, in exercise of the powers vested in him u/s 139(b) of the Code of Civil Procedure, 1908, Section 333(1)(b) of the Bharatiya Nagarik Suraksha Sanhita, 2023 and Rule 5(vi) of the H.P. Oath Commissioners (Appointment & Control) Rules, 2007, has been pleased to appoint Ms. Sneha Kaushal (HIM/291/2024), Sh. Jagmohan Sharma (HIM/170/2023), Sh. Khem Raj (HIM/330/2022), Sh. Kiran Kumar (HIM/240/2019), Ms. Ritu (HIM/200/2021), Ms. Muskan (HIM/641/2021), Ms. Bhawna Dhiman (HIM/206/2021), Ms. Kajal (HIM/518/2023), Ms. Disha Pal (HIM/466/2024) and Sh. Vipul Mehta (HIM/373/2024), Advocates, as Oath Commissioners for the High Court of Himachal Pradesh, Shimla, for a period of two years with immediate effect, for administering oaths and affirmations on affidavits to the deponents under the aforesaid Codes and Rules.

By order,

Sd/-

Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 9th October, 2025

No. HHC/GAZ/14-408/2020.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 03 days commuted leave *w.e.f.* 27-08-2025 to 29-08-2025 in favour of Ms. Ritu Sinha, Civil Judge-cum-JMFC, Rajgarh, H.P.

Certified that Ms. Ritu Sinha had joined the same post and at the same station from where she proceeded on leave, after expiry of the above period of leave.

Also certified that Ms. Ritu Sinha would have continued to hold the post of Civil Judge-*cum*-JMFC, Rajgarh, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 10th October, 2025

No. HHC/GAZ/14-386/2018.—Hon'ble the Chief Justice has been pleased to grant 30 days earned leave *w.e.f.* 13-10-2025 to 11-11-2025 in favour of Ms. Isha Agarwal, Civil Judge-*cum*-JMFC, Nalagarh.

Certified that Ms. Isha Agarwal is likely to join the same post and at the same station from where she proceeds on leave, after expiry of the above period of leave.

Also certified that Ms. Isha Agarwal would have continued to hold the post of Civil Judge-*cum*-JMFC, Nalagarh, H.P., but for her proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 10th October, 2025

No. HHC/GAZ/14-277/2004-I.—Hon'ble the Chief Justice has been pleased to grant 06 days earned leave *w.e.f.* 13-10-2025 to 18-10-2025 with permission to prefix 2nd Saturday & Sunday falling on 11-10-2025 and 12-10-2025 and suffix Deepawali holidays falling *w.e.f.* 20-10-2025 to 23-10-2025 in favour of Sh. Vikas Khanal, Additional District & Sessions Judge-II, Solan, H.P.

Certified that Sh. Vikas, Khanal is likely to join the same post and at the same station from where he proceeds on leave, after expiry of the above period of leave.

Also certified that Sh. Vikas Khanal would have continued to hold the post of Additional District & Sessions Judge-II, Solan but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 14th October, 2025

No. HHC/GAZ/14-389/2019.—Hon'ble the Chief Justice has been pleased to grant *ex-post facto* sanction of 02 days commuted leave for 28-08- 2025 and 29-08-2025 in favour of Sh. Anshul Malik, Civil Judge-*cum*-JMFC, Shillai, H.P.

Certified that Sh. Anshul Malik has joined the same post and at the same station from where he had proceeded on leave after the expiry of the above period of leave.

Certified that Sh. Anshul Malik would have continued to hold the post of Civil Judge-*cum*-JMFC, Shillai, H.P., but for his proceeding on leave for the above period.

By order,

Sd/-
Registrar General.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001

NOTIFICATION

Dated, the 31st May, 2016

No. HHC/Rules/LC-2014.—Hon'ble the Chief Justice and the Judges of the High Court of Himachal Pradesh have been pleased to repeal the "Rules for Engaging Law Clerks-*cum*-Research Assistants in Himachal Pradesh High Court" (notified on 14-7-2014), with effect from 16-5-2016.

By order,

High Court of H.P.

HIGH COURT OF HIMACHAL PRADESH, SHIMLA-171 001**NOTIFICATION***Dated, the 17th October, 2025*

No. HHC/Admn.6 (20)/77-XXII-part.—The Hon'ble High Court of Himachal Pradesh has been pleased to declare 18th October, 2025 (Saturday) as a working day for the Registry and in lieu thereof, 25th October, 2025 (Saturday) has been declared as a holiday.

By order,

Sd/-

Registrar General.

ब न्यायालय कार्यकारी दण्डाधिकारी, तहसील कोटली, जिला मण्डी, हिमाचल प्रदेश

मिसल नम्बर : 18/2025

तारीख मरजुआ: 22-10-2025

आगामी तारीख : 22-11-2025

श्रीमती मीना देवी पुत्री श्री शेभा राम हाल निवासी पत्नी श्री बुध राम, गांव बेवला, डाकघर पदवाहन, तहसील पधर, जिला मण्डी (हि0प्र0) प्रार्थी।

बनाम

आम जनता

प्रत्यार्थी।

विषय.—प्रार्थना-पत्र जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

प्रार्थना-पत्र नाम व जन्म तिथि/मृत्यु पंजीकरण दर्ज करने बारे इशतहार।

श्रीमती मीना देवी पुत्री श्री शेभा राम हाल निवासी पत्नी श्री बुध राम, गांव बेवला, डाकघर पदवाहन, तहसील पधर, जिला मण्डी (हि0प्र0) ने इस न्यायालय में प्रार्थना-पत्र गुजार कर निवेदन किया है कि प्रार्थिया का नाम मीना देवी व जन्म दिनांक 24-04-1976 दर्ज है लेकिन प्रार्थिया का नाम व जन्म पंचायत भरगांव के रिकॉर्ड में दर्ज नहीं है। अतः ग्राम पंचायत तरनोह में उसका नाम व जन्म तिथि पंजीकरण किया जावे।

प्रार्थना-पत्र में प्रार्थिया का नाम मीना देवी व जन्म दिनांक 24-04-1976 का पंजीकरण दर्ज करने वारा आम जनता को प्रतिवादी बनाया है, चूंकि आम जनता को समन तामील साधारणतय संभव नहीं है अतः इस इशतहार के माध्यम से सूचित किया जाता है कि अगर किसी व्यक्ति को प्रार्थिया का नाम व जन्म तिथि ग्राम पंचायत तरनोह में पंजीकरण बारे कोई आपत्ति हो तो वे इस न्यायालय में अधोहस्ताक्षरी के समक्ष दिनांक 22-11-2025 को प्रातः 11.00 बजे तक या इससे पूर्व असालतन या वकालतन हाजिर होकर अपना पक्ष/एतराज पेश कर सकते हैं। समय पर हाजिर न आने की सूरत में एकतरफा कार्यवाही अमल में लाई जावेगी व यथोचित आदेश पारित किए जाएंगे।

आज दिनांक 22-10-2025 को मेरे हस्ताक्षर व मोहर अदालत द्वारा जारी किया गया है।

मोहर।

हस्ताक्षरित/—

कार्यकारी दण्डाधिकारी,
तहसील कोटली, जिला मण्डी, हिमाचल प्रदेश।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्रीमती भगवती पुत्री छिन्जू राम, गांव सतनोग, डाकघर गवाली, तहसील पधर, जिला मण्डी, हि0प्र0
प्रार्थिया।

बनाम

आम जनता . प्रत्यार्थी।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती भगवती पुत्री छिन्जू राम, गांव सतनोग, डाकघर गवाली, तहसील पधर, जिला मण्डी, हि0प्र0 ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र गुजारा है कि प्रार्थिया का नाम भगवती व जन्म दिनांक 01-07-1964 को हुआ है, जिसका इन्द्राज ग्राम पंचायत डलाह, तहसील पधर, जिला मण्डी, हि0प्र0 में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति/महिला की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई उजर/एतराज हो तो वह दिनांक 18-11-2025 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत डलाह को उक्त प्रार्थिया की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिये जायेंगे।

आज दिनांक 17-10-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
पधर, जिला मण्डी (हि0प्र0)।

कार्यालय कार्यकारी दण्डाधिकारी एवं तहसीलदार, पधर, जिला मण्डी (हि0प्र0)

श्रीमती नीला देवी पुत्री हरी राम, गांव बुलंग, डाकघर सुधार, तहसील पधर, जिला मण्डी, हि0प्र0
प्रार्थिया।

बनाम

आम जनता . प्रत्यार्थी।

विषय.—दरखास्त जेर धारा 13(3) जन्म एवं मृत्यु पंजीकरण अधिनियम, 1969.

श्रीमती नीला देवी पुत्री हरी राम, गांव बुलंग, डाकघर सुधार, तहसील पधर, जिला मण्डी, हि0प्र0 ने इस अदालत में प्रार्थना-पत्र मय शपथ-पत्र गुजारा है कि प्रार्थिया का नाम नीला व जन्म दिनांक 01-07-1965 को हुआ है, जिसका इन्द्राज ग्राम पंचायत सिल्बुधानी, तहसील पधर, जिला मण्डी, हि0प्र0 में अज्ञानतावश दर्ज नहीं करवाया है।

अतः इस इशतहार द्वारा आम व खास को सूचित किया जाता है कि यदि किसी को उक्त व्यक्ति/महिला की जन्म तिथि पंचायत रिकार्ड में दर्ज करने बारे कोई उजर/एतराज हो तो वह दिनांक

18-11-2025 को या इससे पूर्व अदालत में हाजिर होकर अपना एतराज पेश कर सकता है अन्यथा कोई एतराज प्राप्त न होने की सूरत में सम्बन्धित सचिव, ग्राम पंचायत सिल्बुधानी को उक्त प्रार्थिया की जन्म तिथि दर्ज करने बारे आदेश जारी कर दिये जायेंगे।

आज दिनांक 17-10-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित/—
कार्यकारी दण्डाधिकारी एवं तहसीलदार,
पधर, जिला मण्डी (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Sadar,
District Mandi, H. P.**

In the matter of :—

1. Sh. Utsav Rajput s/o Sh. Lalit Thakur, r/o H. No. 11/10, Bhagwan Muhalla, Near Head Post Office Mandi, P.O. Mandi, Tehsil Sadar, District Mandi, H.P.
2. Smt. Prachi Sharma d/o Sh. Rajesh Kumar, r/o Block 5, Set No.-5, Type-III, Upper Kaithu, Shimla Urban (T), Shimla, H.P. . . Applicants.

Versus

General Public

Subject.—Application for the Registration of Marriage under section 15 of Special Marriage Act, 1954.

Sh. Utsav Rajput s/o Sh. Lalit Thakur, r/o H. No. 11/10, Bhagwan Muhalla, Near Head Post Office Mandi, P.O. Mandi, Tehsil Sadar, District Mandi, H.P. and Smt. Prachi Sharma d/o Sh. Rajesh Kumar, r/o Block 5, Set No.-5, Type-III, Upper Kaithu, Shimla Urban (T), Shimla, H.P. at present wife of (Sh. Utsav Rajput s/o Sh. Lalit Thakur, r/o H. No. 11/10, Bhagwan Muhalla, Near Head Post Office Mandi, P.O. Mandi, Tehsil Sadar, District Mandi, H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of Special Marriage Act, 1954 that they have solemnized their marriage on 06-12-2024 according to Hindu rites and customs at their respective houses Mandi, District Mandi, H.P. and they are living together as husband and wife since then. Hence, their marriage may be registered under Special Marriage Act, 1954.

Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 05-11-2025 after that no objection will be entertained and marriage will be registered.

Issued today on 6th day of October, 2025 under my hand and seal of the court.

Seal.

Sd/-
Marriage Officer-cum-Sub-Divisional Magistrate,
Sadar, District Mandi (H.P.).

ब अदालत श्री प्रेम सिंह, कार्यकारी दण्डाधिकारी सराहन, जिला शिमला (हि0प्र0)

नं0 मुकद्दमा : 119/2025

तारीख दायर : 18-10-2025

अगली सुनवाई : 15-11-2025

श्रीमती बबली देवी पत्नी श्री भगवान दास, निवासी गांव रुणपू, डाकघर किन्नू, जिला शिमला, हि0प्र0
वादी।

बनाम

आम जनता

प्रतिवादी।

विषय.—प्रार्थना—पत्र बाबत ग्राम पंचायत अभिलेख किन्नू में जन्म तिथि पंजीकरण बारे।

श्रीमती बबली देवी पत्नी श्री भगवान दास, निवासी गांव रुणपू, डाकघर किन्नू, जिला शिमला, हि0प्र0 ने इस कार्यालय में अपने पुत्र श्री आरूष का जन्म पंजीकरण ग्राम पंचायत किन्नू के अभिलेख में दर्ज करवाने बारे आवेदन—पत्र व ब्यान हल्फी दिया है। प्रार्थिया ने आवेदन किया है कि अज्ञानतावश वह अपने पुत्र का जन्म पंजीकरण पंचायत अभिलेख किन्नू में दर्ज न करा सकी। जिसकी जन्म तिथि निम्न है:—

क्रम सं0	सदस्य का नाम	सम्बन्ध	तारीख जन्म
1.	आरूष	पुत्र श्री भगवान दास	25-12-2015

अतः आम जनता को इस इश्तहार द्वारा सूचित किया जाता है कि ग्राम पंचायत अभिलेख में प्रार्थिया के पुत्र का जन्म पंजीकरण करने बारे किसी भी व्यक्ति का किसी भी प्रकार का उजर व एतराज हो तो वह दिनांक 15-11-2025 को प्रातः 11.00 बजे असालतन या वकालतन हाजिर अदालत आकर अपना उजर व एतराज पेश कर सकता है अन्यथा एकतरफा कार्यवाही अमल में लाई जावेगी।

आज दिनांक 18-10-2025 को मेरे हस्ताक्षर व मोहर अदालत से जारी किया गया।

मोहर।

हस्ताक्षरित/—

(प्रेम सिंह),

कार्यकारी दण्डाधिकारी,

सराहन, जिला शिमला (हि0प्र0)।

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Arun Sandal age 22 years s/o Sh. Bhajan Lal, r/o Village Tanda Jhikla, P.O. Balh, Sub-Tehsil Bihru Kalan, District Una (H.P.).

2. Neha Sharma age 22 years d/o Sh. Ashwani Kumar, r/o Village Tihra, P.O. Mandil, Sub-Tehsil Bihru Kalan, District Una (H.P.)
... Applicants.

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of the Special Marriage Act, 1954.

Sh. Arun Sandal s/o Sh. Bhajan Lal, r/o Village Tanda Jhikla, P.O. Balh, Sub-Tehsil Bihru Kalan, District Una (H.P.) and Neha Sharma d/o Sh. Ashwani Kumar, r/o Village Tihra, P.O. Mandil, Sub-Tehsil Bihru Kalan, District Una (H.P.) at present wife of Sh. Arun Sandal s/o Sh. Bhajan Lal, r/o Village Tanda Jhikla, P.O. Balh, Sub-Tehsil Bihru Kalan, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 21-09-2023 at Village Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954. Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 13-11-2025 after that no objection will be entertained and marriage will be registered.

Issued today on 8th October, 2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

**In the Court of Marriage Officer-cum-Sub-Divisional Magistrate, Bangana, District Una,
Himachal Pradesh**

In the matter of :

1. Sh. Rohit Jaswal age 27 years s/o Sh. Shakti Chand, r/o Village Kartholi, P.O. Harot, Tehsil Bangana, District Una (H.P.).

2. Sonali age 28 years d/o Sh. Sohan Singh, r/o Village Latehar, P.O. Thill, Tehsil Khundian, District Kangra (H.P.) . . Applicants.

Versus

General Public

Subject.—Application for the registration of Marriage under section 15 of the Special Marriage Act, 1954.

Sh. Rohit Jaswal s/o Sh. Shakti Chand, r/o Village Kartholi, P.O. Harot, Tehsil Bangana, District Una (H.P.) and Sonali d/o Sh. Sohan Singh, r/o Village Latehar, P.O. Thill, Tehsil Khundian, District Kangra (H.P.) at present wife of Sh. Rohit Jaswal s/o Sh. Shakti Chand, r/o Village Kartholi, P.O. Harot, Tehsil Bangana, District Una (H.P.) have filed an application alongwith affidavits in the court of undersigned under section 15 of the Special Marriage Act, 1954 that they have solemnized their marriage on 31-08-2025 at Mata Jamasani Devi Temple, Tehsil

Bangana, District Una (H.P.) and they are living together as husband and wife since then. Hence, their marriage may be registered under section 15 of the Special Marriage Act, 1954. Therefore, the general public is hereby informed through this notice that any person who has any objection regarding this marriage, can file the objection personally or in writing before this court on or before 10-11-2025 after that no objection will be entertained and marriage will be registered.

Issued today on 8th October, 2025 under my hand and seal of the court.

Seal.

Sd/-

*Marriage Officer-cum-Sub-Divisional Magistrate,
Bangana, District Una, Himachal Pradesh.*

CHANGE OF NAME

I, Raj Pal Kapil s/o Late Sh. Mahant Ram, r/o Ward No. 7, V.P.O. Sathwin, Tehsil Barsar, District Hamirpur (H.P.) declare that I have changed my minor daughter's name Pariwinkle to Parisha. All concerned please may note for future.

RAJ PAL KAPIL
s/o Late Sh. Mahant Ram,
r/o Ward No. 7, V.P.O. Sathwin,
Tehsil Barsar, District Hamirpur (H.P.).

CHANGE OF NAME

I, Nitu s/o Sh. Mohan Singh, r/o Village Dimti, Bela (233), Tehsil Shillai, District Sirmaur (H.P.)-173027 declare that I have changed my minor son's name from Akshit Birsanta to Ikshit Birsanta. All concerned please may note for future.

NITU
s/o Sh. Mohan Singh,
r/o Village Dimti, Bela (233),
Tehsil Shillai, District Sirmaur (H.P.).

CORRECTION OF NAME

I, Phangu Ram s/o Sh. Bhupa Ram, r/o Village & P.O. Ladoh, P.O. Panchrukhi, Tehsil Palampur, District Kangra (H.P.)-176103 declare that my correct name is Phangu Ram. However, in some records, my name has been wrongly written as Phagu Ram both names refer to the same person. Henceforth, I shall be known by my correct name Phangu Ram for all official and legal purposes.

PHANGU RAM
s/o Sh. Bhupa Ram,
r/o Village & P.O. Ladoh, P.O. Panchrukhi,
Tehsil Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Savita Devi w/o Sh. Hardyal Singh, r/o V.P.O. Sainj Bagra, Tehsil Karsog, District Mandi (H.P.) declare that my son name has been wrongly entered in his Aadhar Card No. 9506 4540 1710 as Kavy Bhardwaj s/o Hardyal Singh as his correct name is Kavya Bhardwaj s/o Hardyal Singh. Concerned please may note.

SAVITA DEVI
w/o Sh. Hardyal Singh,
r/o V.P.O. Sainj Bagra,
Tehsil Karsog, District Mandi (H.P.)

CHANGE OF NAME

I, Sumeera Sehgal (New Name) w/o Sh. Sohan Singh, r/o Village Jamluhi, P.O. Sathana, Sub-Tehsil Rey, Tehsil Fatehpur, District Kangra (H.P.)-176025 declare that I have changed my name from Sumeera Bihal (Previous Name) to Sumeera Sehgal (New Name). All concerned please may note.

SUMEERA SEHGAL
w/o Sh. Sohan Singh,
r/o Village Jamluhi, P.O. Sathana,
Sub-Tehsil Rey, Tehsil Fatehpur, District Kangra (H.P.).

CORRECTION OF NAME

I, Digvijay Singh s/o Sh. Kandu Ram Mehta, r/o Village Kumsu, P.O. Nogli, Tehsil Rampur Bushahr, District Shimla (H.P.) declare that in my son Aadhar Card his name is wrongly entered as Adhrit Digvijay Singh Mehta which should be corrected as Medhansh Mehta. Please correct this.

DIGVIJAY SINGH
s/o Sh. Kandu Ram Mehta,
r/o Village Kumsu, P.O. Nogli,
Tehsil Rampur Bushahr, District Shimla (H.P.).

CHANGE OF NAME

I, Namrita d/o Sh. Suban Singh, r/o Village Jakha, P.O. Jakha Dodra Kavar, District Shimla (H.P.)-171221 declare that I have changed my name from Namrita (Old Name) to Namrata (New Name). All concerned please may note.

NAMRITA
d/o Sh. Suban Singh,
r/o Village Jakha, P.O. Jakha Dodra Kavar,
District Shimla (H.P.).

CHANGE OF NAME

I, Pawan Devi w/o Sh. Bittu, r/o Village Dalgaon, P.O. Kutara, Tehsil Rohru, District Shimla (H.P.) declare that I have changed my daughter's name from Nitika (Previous Name) to Nitika Bhargav (New Name). All concerned please may note.

PAWAN DEVI
w/o Sh. Bittu,
r/o Village Dalgaon, P.O. Kutara,
Tehsil Rohru, District Shimla (H.P.).

CHANGE OF NAME

I, Pawan Devi w/o Sh. Bittu, r/o Village Dalgaon, P.O. Kutara, Tehsil Rohru, District Shimla (H.P.) declare that I have changed my daughter's name from Paridhi (Previous Name) to Paridhi Bhargav (New Name). All concerned please may note.

PAWAN DEVI
w/o Sh. Bittu,
r/o Village Dalgaon, P.O. Kutara,
Tehsil Rohru, District Shimla (H.P.).

CHANGE OF NAME

I, Sanjeev Kumar Chandok s/o Sh. Sham Sunder, r/o Flat No. D-7, D-8, Block No.-1, Sugandha Apartment, near Domino's Pizza, Saproon Solan, Tehsil & District Solan (H.P.) declare that in my son Ryan Chandok school record my name is wrongly entered as Sanjeev Chandok, whereas my correct and actual name is Sanjeev Kumar Chandok. All concerned please may note.

SANJEEV KUMAR CHANDOK
s/o Sh. Sham Sunder,
r/o Flat No. D-7, D-8, Block No.-1,
Sugandha Apartment, near Domino's Pizza,
Saproon Solan, Tehsil & District Solan (H.P.).

CHANGE OF NAME

I, Bano Devi w/o Sh. Sohan Singh, r/o Village Mashiwar, P.O. Kotla, Tehsil & District Solan (H.P.) declare that I have changed my name from Bano Devi to Balo Devi. All concerned please may note.

BANO DEVI
w/o Sh. Sohan Singh,
r/o Village Mashiwar, P.O. Kotla,
Tehsil & District Solan (H.P.).

CHANGE OF NAME

I, Roshani Devi w/o Sh. Arun Kumar, r/o Village Ajga-Mayli, P.O. Narag, Tehsil Pachhad, District Sirmaur (H.P.) declare that my name is Roshani Devi with all documents and Renu in Child Birth Certificate. Roshani Devi and Renu both name is of same person.

ROSHANI DEVI
w/o Sh. Arun Kumar,
r/o Village Ajga-Mayli, P.O. Narag,
Tehsil Pachhad, District Sirmaur (H.P.).

CHANGE OF NAME

I, Baby Sharma d/o Sh. Balbinder, r/o Village Molichak, P.O. Saliana, Tehsil Palampur, District Kangra (H.P.) declare that I have changed my name from Baby Sharma to Aradhya Sharma vide affidavit by Executive Magistrate, Palampur (H.P.) on 17th October, 2025. In future my all certificates and official documents my name should be read as Aradhya Sharma instead of Baby Sharma. Please note it.

BABY SHARMA
d/o Sh. Balbinder,
r/o Village Molichak, P.O. Saliana,
Tehsil Palampur, District Kangra (H.P.).

CHANGE OF NAME

I, Krishna Devi w/o Sh. Jagdish Chand, r/o P.O. Dodhamb, Tehsil Shahpur Dudhamb (62), Dodhamb, Kangra (H.P.)-176217 declare that I have changed my name in my Aadhar Card No. 8473 0900 2270 from Rasma Devi (Old Name) to Krishna Devi (New Name). All concerned please may note.

KRISHNA DEVI
w/o Sh. Jagdish Chand,
r/o P.O. Dodhamb,
Tehsil Shahpur Dudhamb (62),
Dodhamb, Kangra (H.P.).

CHANGE OF NAME

I, Lakhani Pal s/o Sh. Prem Chand, r/o Village Andreli Brahmana, P.O. Nareli, Tehsil & District Hamirpur (H.P.) declare that I have changed my minor daughter's name from Ragini Sharma to Ragini Sharma for all purposes in future. Please note.

LAKHANI PAL
s/o Sh. Prem Chand,
r/o Village Andreli, Brahmana,
P.O. Nareli, Tehsil & District Hamirpur (H.P.).

CHANGE OF NAME

I, Braham Dass s/o Late Sh. Ghdechu Ram, r/o Village Andreli Rangrian, P.O. Nareli, Tehsil & District Hamirpur (H.P.) declare that I have changed my name from Brahm Ram to Braham Dass for all purposes in future. Please note.

BRAHAM DASS
*s/o Late Sh. Ghdechu Ram,
r/o Village Andreli Rangrian, P.O. Nareli,
Tehsil & District Hamirpur (H.P.).*

CHANGE OF NAME

I, Bhupender Kumar s/o Sh. Hari Nand, r/o Village Batala, P.O. Khun, Tehsil Anni, District Kullu (H.P.) hereby declare that my daughter's name is recorded as Priyanvi Bhardwaj in all Government Documents, whereas in her Aadhar Card, it is recorded as Khushbu Sharma. I request that it be corrected to Priyanvi Bhardwaj.

BHUPENDER KUMAR
*s/o Sh. Hari Nand,
r/o Village Batala, P.O. Khun,
Tehsil Anni, District Kullu (H.P.).*

